

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3819 of 2020

Rohit Paswan @ Sagar **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Ashok Kr. Singh, Advocate
For the State : Mr. Sardhu Mahto, A.P.P.

02/09.07.2020 Heard Mr. Ashok Kr. Singh, learned counsel for the petitioner and Mr. Sardhu Mahto, learned A.P.P. for the State.

Defect no. 9(i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Charhi P.S. Case No. 96 of 2019.

The petitioner and others were apprehended by the Police with arms and ammunitions.

It appears that from the possession of the petitioner one country made rifle loaded with one cartridge was recovered. The petitioner is in custody since 22.12.2019.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Hazaribag in connection with Charhi P.S. Case No. 96 of 2019.

(R. Mukhopadhyay, J.)